MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 28th September, 2016

G.S.R. 922(E).—In exercise of the powers conferred by sub-section (1) of section 10B of the Cost and Works Accountants Act, 1959 (23 of 1959) and in pursuance of rule 3 of the Cost and Works Accountants (ElectionTribunal) Rules, 2006, the Central Government hereby makes the following further amendments in the notification of the Ministry of Corporate Affairs vide number GSR 787(E) dated the 15th October, 2015 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) dated the 15th October, 2015, namely:-

2. In the said notification, for item (ii), the following shall be substituted, namely:-

“(ii). Ms. V Geetha,
Advisor (Cost),
Ministry of Corporate Affairs,
Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110003.

Member”.

[F. No.2/4/2015-PI]
K.V.R. MURTY, Jt. Secy.

Note:- The principal notification was published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-Section (i) vide G.S.R. No. 787(E) dated 15th October, 2015, subsequently amended vide G.S.R. No. 857(E), dated 16th November, 2015, and G.S.R. No. 498 (E), dated 11th May, 2016.